

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited

Respondent : APCPDCL and 3 others.

Petition No. 618/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : APPCC and 5 others.

Respondent : Reliance Infrastructure Limited.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sameer Sharma, Advocate, RIL
Ms. Aishwarya Subramani, Advocate, AP and Telangana Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment on the ground that the additional information sought vide ROP dated 19.2.2026 pertains to the period from 2009 to 2017 and requires additional time for collation and compilation of the information. The request was not opposed by the learned counsel for the Respondents. Accordingly, based on the consent of the parties, hearing in the matter was adjourned.

2. While adjourning the hearing, the Commission directed Petitioner (in both petitions) to furnish following additional information, in addition to the information



sought vide ROP of the hearing dated 19.2.2026, after serving a copy to the Respondents, on or before **22.6.2026**:

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- (a) Clarify whether any prior approval or consent of the beneficiaries was required for use of alternate fuel and, if so, submit documents evidencing such consent. If not, justify the use of alternate fuel with reference to the relevant provisions of the PPA.
- (b) Justify how HSD qualifies as an Alternate Fuel under the definition of "Fuel" in the PPA.
- (c) Submit year-wise availability declarations made for the period 2009 to 2017, along with corresponding details of the actual fuel/ contracted capacity for such availability declarations. Further, for the period 2010 to 2013, during which availability is stated to have been declared based on RLNG/HSD, clearly bifurcate the declared availability fuel-wise. A similar bifurcation shall also be provided for any other period where more than one fuel was used.

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- (d) Justify how HSD does not qualify as an Alternate Fuel under the definition of "Fuel" in the PPA.
 - (e) Furnish the calculations and basis in support of DGD deductions made in EXCEL format clearly linking all the parameters.
3. The Respondents are permitted to file a reply, on or before **24.7.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **7.8.2026**.
4. The Petitions shall be listed for hearing on **18.8.2026** at **2:30 p.m.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

